

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 5763**

**TO BE ANSWERED ON THE 03<sup>RD</sup> APRIL, 2018 /CHAITRA 13, 1940 (SAKA)**

**TRANSFER OF TEHBAZARI**

**5763. PROF. RICHARD HAY:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) the details of requests received so far from the legal heirs (family members) of allotted persons who died or suffers from any permanent disability or is ill of Tehbazari under the Control of New Delhi Municipal Corporation (NDMC) area of Indian Oil Building site (Adjacent to IOB), Janpath for transfer in the name of family members (legal heirs), year-wise;**

**(b) the details of such requests cleared and still pending so far and the reasons for the pendency, year-wise;**

**(c) the details of documents required for transferring of Tehbazari in the name of legal heirs of Street Vendors of the said site and the details of legal heirs who have submitted complete/required documents to transfer the Tehbazari in their names; and**

**(d) the details of efforts made/being made by the Government to clear the pending requests and the time by which such requests are likely to be cleared?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) to (d): The NDMC has informed that twelve (12) applications for transfer of tehbazari on legal heir basis of Janpath area have been received.**

**As per Section 5(2) of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act 2014 where a street vendor to whom a certificate of vending is issued dies or suffers from any permanent disability or is ill, one of his family member in following order of priority,**

**may vend in his place, till the validity of the certificate of vending –**

**(a): spouse of the street vendor,**

**(b): dependent child of the street vendor,**

**provided that where a dispute arises as to who is entitled to vend in the place of the vendor, the matter shall be decided by the Town Vending Committee under Section 20 of the Act.**

**Under Street Vendor Act 2014, the Government of NCT of Delhi has notified the Street Vendors (Protection of livelihood and Regulation of street vending) Scheme 2016. A survey was conducted w.e.f. 25-07-2016 by Town Vending Committee constituted under the Scheme in NDMC area but Hon'ble High Court vide its order dated 08-08-2016 in WPC No 6622/2015 in the matter of Janodaya Ekta Samiti (Regd) vs Govt of NCT of Delhi and others has stayed the Street Vendors Scheme 2016.**

**The Government of NCT of Delhi has notified the Street Vendors Rules on 10-01-2018 to constitute Town Vending Committee for deciding the matter of Street vendors. Accordingly the process of constitution of Town Vending Committee has been initiated. Such cases may be considered by Town Vending Committee in accordance with law.**

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